

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 233 of 2014 & 266 of 2014**

**Dated :9<sup>th</sup> December, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Appeal Nos. 233 of 2014**

**Sasan Power Limited. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.  
Ms. Radhika Gautam  
Ms. Sadapurna Mukherjee

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee &  
Mr. Gautam Chawla for R-1  
Mr. Saurabh Mishra  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri &  
Mr. Ishann Mukherjee for R9  
Mr. Rajiv Srivastava for R-5 to R-8  
Mr. Sanjay Sen, Sr. Adv.  
Mr. Tushar Nagar &  
Mr. Matrugupta Mishra for R-3  
Mr. G. Umapathy &  
Ms. R. Mekhala for R-4  
Mr. M.G. Ramachandran,  
Ms. Ranjitha Ramachandran,  
Ms. Poorva Saigal  
Mr. Anushree Bardhan &  
Mr. Shubham Arya for HPPC  
Ms. Akansha Tyagi for R2  
Mr. Gaurav Singh &  
Mr. Alok Shankar, TPDDL  
Mr. Rahul Dhawan  
Mr. Sailesh Tiwari

**Appeal No. 266 of 2014**

**Lahmeyer International Pvt. Ltd.  
Versus**

**...Appellant(s)**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant : Mr. Tushar Nagar &  
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Rajiv Srivastava for R5 -8  
Mr. G. Umapathy &  
Ms. R. Mekhala for R-4  
Mr. M.G. Ramachandran,  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. Shubham Arya  
Ar. Alok Shankar, TPDDL

### **ORDER**

Mr. Sitesh Mukherjee, learned counsel for the respondent no.2 has argued the matter for about 1 ½ hours and his arguments are still not complete. According to him, he needs half an hour more to conclude his arguments.

Post these Appeals for remaining arguments of the respondents on **21<sup>st</sup> January, 2016.**

Affidavit filed by WRLDC dated 7<sup>th</sup> December, 2015 is taken on record. Learned counsel for the appellant is granted three weeks time from today to go into the contents of the affidavit and to file reply, if any, to the said affidavit within the said period.

**( I. J. Kapoor )**  
**Technical Member**  
*Sh/rkt*

**( Justice Surendra Kumar )**  
**Judicial Member**